

✓

Central Administrative Tribunal, Principal Bench

O.A.No.2329/2002

New Delhi, this the 9th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Kishori Singh aged about 61 years
son of Shri Nabab Singh
Retd. Clerk
Northern Railway Tundla
R/o 666, Street No.4,
Swatantra Nagar, Narela,
New Delhi

....Applicant

(By Advocate: Shri H.P. Chakravorti)

Versus

1. The Union of India, through
The Chairman,
Railway Board,
Principal Secretary to Govt. of India
Ministry of Railways
Rail Bhawan, New Delhi.

2. The General Manager
Northern Railway
Baroda House, New Delhi

3. The Divisional Railway Manager,
Northern Railway,
Allahabad

....Respondents

Order (Oral)

By Justice V.S. Aggarwal, Chairman

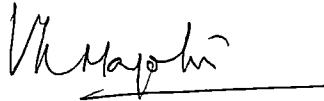
The grievance of the applicant is that he has not been given the benefit of ACP Scheme. In fact the applicant has retired w.e.f. 31.5.2002. To get the said benefit, he has already submitted a representation dated 16.1.2002.

2. Pertaining to the said representation, no decision as yet is purported to have been taken.

3. At this stage when no rights of the respondents are likely to be affected, this Tribunal deem it inappropriate to issue any show cause before disposing the present application. In the circumstances referred to above, respondent no.3 is directed to consider the representation of the applicant copy of which is at Annexure A-3 and take a decision preferably within a period of six months from

3

the receipt of the certified copy of this order. In case, respondent no.3 is not competent to take a decision, he would be well advised to forward it to the concerned authority. With these directions, the petition is disposed of.



(V.K. Majotra)
Member(A)



(V.S. Aggarwal)
Chairman

/dkm/